

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1163**  
TO BE ANSWERED ON: 14.12.2022

**CYBER ATTACK ON GOVERNMENT WEBSITE**

**1163. SHRI D.M. KATHIR ANAND:**  
**DR. T. SUMATHY (a) THAMIZHACHI:**  
**THANGAPANDIAN:**  
**SHRI ANURAG SHARMA:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government especially the cyber police in India has adequate techno/research facilities with state of art technology gadgets to combat and curb any cyber attacks on Government websites or data within the country or instigated from foreign countries;
- (b) if so, the details thereof and the amount earmarked/disbursed exclusively to develop state of art Cyber Policing in the country;
- (c) whether the Government has plans to establish a Cyber Security training institute in the country for police personnel to combat ever increasing cyber crimes; and
- (d) if so, the details thereof and the action taken thereon?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): 'Police' and 'Public order' are State subjects as per the Seventh Schedule to the Constitution. As such the responsibility of tackling cybercrime lies primarily with State Government and State Police. The State Government is responsible to equip their police forces with adequate techno/research facilities, state-of-art technology gadgets and training for cyber policing. The Central Government supplements the initiatives of the State Governments through various advisories and schemes for capacity building of their law enforcement agencies (LEAs). In addition, CERT-In provide support to law enforcement agencies during the course of the investigation when required.

Under the Cybercrime Prevention against Women and Children Scheme, financial assistance to the tune of Rs. 99.88 crore has been provided to States and Union territories for setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and capacity building of LEAs, public prosecutors and judicial officers. Under the Assistance to States for Modernization of Police Scheme, a total amount of Rs. 1,042.94 crore has been released to various States and Union territories, during the last three years for acquisition of latest training gadgets, advanced communication/forensic equipment, cyber policing equipment, etc.

(c) and (d): A Massive Open Online Courses (MOOC) platform, named 'CyTrain' portal, was developed under the Indian Cyber Crime Coordination Centre set up by the Ministry of Home Affairs, for capacity building of police officers and judicial officers through online courses on critical aspects of cybercrime investigation, forensics, prosecution etc., along with certification. In addition, training curriculum was prepared for police personnel, public prosecutors and judicial officers for better handling of investigation and prosecution. States and Union Territories have been requested to organise training programmes accordingly.

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